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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE CHAMPANER-PAVAGADH ARCHAEOLOGICAL PARK WORLD HERITAGE AREA MANAGEMENT AUTHORITY (REPEAL) BILL, 2023.

GUJARAT BILL NO. 20 OF 2023.

A BILL

*to repeal the Champaner-Pavagadh Archaeological Park World Heritage Area
Management Authority Act, 2006.*

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows: -

1. This Act may be called the Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority (Repeal) Act, 2023. **Short title.**

Repeal and saving.

2. (1) The Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority Act, 2006 is hereby repealed. **Guj. 28 of 2006.**
- (2) Notwithstanding such repeal, the provisions of section 7 of the Gujarat General Clauses Act, 1904 shall apply in relation to the repeal of the Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority Act, 2006 as if the Act had been an enactment within the meaning of the said section 7. **Bom. 1 of 1904.**
Guj. 28 of 2006.

STATEMENT OF OBJECTS AND REASONS

The Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority Act, 2006 was enacted to provide for constituting and establishing of an Authority to manage and ensure integrated conservation of heritage and natural environs, preservation of historical and cultural identity and also for preventing uncontrolled development and commercial exploitation of the Champaner-Pavagadh Archaeological Park and for matters connected therewith and incidental thereto.

Now, the State Government has established the Pavagadh Area Development Authority and has also declared and defined the areas within the jurisdiction of the Champaner Gram Panchayat and the areas within the Revenue Limits of villages of the Panchmahal District vide the Government notification, Urban Development and Urban Housing Department, dated 17th June, 2023 and in view of this, the Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority Act, 2006 has become redundant and not required to be kept on the Statute Book. It is, therefore, considered necessary to repeal the aforesaid Act of 2006.

This Bill seeks to achieve the aforesaid object.

Dated 6th September, 2023.

MULUBHAI BERA.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Gandhinagar,

Dated the 6th September, 2023.

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

